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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MISCELLANEOUS APPLICATION NO.690/97

in

ORIGINAL APPLICATION NO. 1489/96.

DATE OF ORDER : 24-07-1997

Between :-

Kaligatla Satyanarayana

... Applicant

And

1. Union of India rep. by its  
General Manager,  
SE Rlys, Garden Reach, Calcutta-43.
2. Divisional Railway Manager (Personnel),  
SE Rlys, Visakhapatnam-4.
3. Sr.Divisional Personnel Officer,  
SE Rlys, Waltair,  
Visakhapatnam.- 4.

... Respondents

- - -

Counsel for the Applicant : Shri A.Srinivasa Sarma

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

- - -

... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Shri Srinivasa Sarma, counsel for the applicant and  
Shri N.R.Devaraj, standing counsel for the Railways.

2. The Respondents are given 30 days time from today to  
implement the directions issued in this O.A. on 21-1-97. It  
~~may~~ be ensured that the directions are implemented in full  
within the time granted.

3. Thus the M.A. is disposed of. No costs.

\_\_\_\_\_  
(H.RAJENDRA PRASAD)  
Member (A)

Dated: 24th July, 1997.  
Dictated in Open Court.

Avdhy  
Deputy Registrar (S) cc.

av1/

M.A.690/97

To

1. The General Manager,  
Union of India, SE Rlys,  
Garden Reach, Calcutta-43.
2. The Divisional Railway Manager (Personnel),  
SE Rlys, Visakhapatnam-4.
3. The Senior Divisional Personnel Officer,  
SE Rlys, Waltair, Visakhapatnam-4.
4. One copy to Mr.A.Srinivasa Sarma, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, SCfor Rlys. CAT.Hyd.
6. One spare copy.

pvm.

~~most urgent~~ ~~28/7/97~~  
28/7/97 T COURT  
at 12.25 PM  
TYPED BY d CHECKED BY  
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 24-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A. NO. 690/97

in

C.A. NO. 1489/96,

T.A. NO.

(w.p.)

Admitted and Interim directions  
Issued

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

प्रेषण/DESPATCH

24 JUL 1997 New

हृदराबाद न्यायालय  
HYDERABAD BENCH